



2026:AHC:31279

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1617 of 2026

Vidya Sagar Sharma @ Shailesh

.....Petitioner(s)

Versus

State Of U.P. And 23 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Rai
Counsel for Respondent(s)	:	Santosh Kumar Upadhyay, Vinod Kumar Upadhyay, Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the records.
2. The petitioner has preferred present writ petition inter-alia with the following prayers :-

"(I) Issue, a writ, order or direction in the nature of certiorari quashing the impugned Appellate order dt. 08.10.25 passed by respondent no.2 and impugned order dt.14.11.23 passed by respondent no.4 (Annexure No.1 & 2 to this writ petition respectively)."
3. The aforesaid orders were passed in the proceedings initiated by the petitioner under Section 24 of the U.P. Revenue Code, 2006.
4. It is argued by learned Standing Counsel that against the order passed against the petitioner under Section 24 as well as 24(4) of the Code, 2006, the petitioner has a remedy to approach the authorities as provided under Section 210 of the U.P. Revenue Code, 2006.
5. This fact is also not disputed by the counsel for the petitioner also.
6. In this view of the matter, without interfering with the orders, which are under challenge, the present writ petition is disposed of finally permitting the petitioner to move a proper application as per Section 210 of the Code, 2006. If such an application is filed by the petitioner within three weeks from today, the same should be decided expeditiously and

positively within next three months.

7. With the aforesaid observations, present writ petition is disposed of.

8. Office is directed to return certified copy of the order, which are under challenge in the present writ petition after keeping photo-copy of the same on record.

(Prakash Padia,J.)

February 12, 2026
Pramod Tripathi